

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**ITEM No. 3**

**IA 2497/2019 IA 106/2021 IA 183/2021**  
**IN CP(IB) 1796/MB/2017**

**IN THE MATTER OF:**

Shri Rakesh Niranjana Ranjan	.... Applicant
v.	
CoC Lead by SBI & ORS.	.... Respondent
IN THE MATTER OF	
Hallmark Metals Pvt. Ltd.	.... Petitioner/Applicant
v.	
Anand Teknow Aids Engineering India Ltd.	.... Respondent

**Order Under Section 60(5) and 9 of Insolvency & Bankruptcy Code**

**Order delivered on 30.06.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON. ACTG. PRESIDENT**

**SH. SHYAM BABU GAUTAM**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the CoC	Ms. Rathina Maravarman, Adv.
For the Resolution Applicant	Mr. Pulkit Sharma, Adv.
For the Resolution Professional	Mr. Aniruth Purusothaman, Adv.

**ORDER**

Heard the arguments in IA 106 of 2021. **Reserved for orders.**

Heard the arguments in IA 183 of 2021. **Reserved for orders.**

**Sd/-**  
**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

**Sd/-**  
**(SHYAM BABU GAUTAM)**  
**MEMBER (TECHNICAL)**